

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4429/2014

This is the 24th day of November, 2015

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri Shekhar Agarwal, Member (A)**

R.K. Budhiraja, aged – 62 years
s/o Lt. Sh. JethaNand,
Group –A, Retd.ACP. Delhi Police
R/o B-4/22
Phase II, Ashok Vihar,
New Delhi – 110052 ...Applicant

(By Advocate: Mr. Sudhanshu Arya for Mr. Vikram Singh)

VERSUS

1. State of NCT of Delhi
Through its Chief Secretary,
Delhi secretariat, IP Estate,
New Delhi – 110002
2. D.R. Chopra
Inquiring Authority
Office of the Inquiring Authority
Directorate of Vigilance
6th Level, C- Wing, Delhi Secretariat
I.P. Estate, New Delhi ...Respondents

(By advocate: None)

ORDER(ORAL)

By Hon'ble Shri V. Ajay Kumar, M(J)

Heard the learned counsel for the applicant.

2. When this matter is taken up, learned counsel for the applicant has submitted that the OA has become infructuous as respondents have exonerated the applicant from the departmental proceedings against which the present OA has been filed and hence the applicant intends to withdraw the present OA. However, he further submits that the retiral benefits have not been granted to him so far.
3. Accordingly, OA is dismissed as infructuous. However, the applicant shall be at liberty to make a representation regarding pending retiral benefits, gratuity etc., to the respondents within two weeks from today. On receipt of the same, the respondents shall pass appropriate speaking and reasoned orders within six weeks there from. No costs.

**(Shekhar Agarwal)
Member(A)**

**(V. Ajay Kumar)
Member(J)**

/daya/